

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 596 of 2020**

**IN THE MATTER OF:**

**Ramjee Power Construction Ltd.**

**...Appellant**

**Versus**

**Jharkhand Urja Sancharan Nigam Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Pandey Neeraj Rai, Mr. Pandey Sangeet Rai, Mr. Akchansh Kishore, Ms. Rachitta Priyanka Rai and Mr. Rohan Ranjan, Advocates.**

**For Respondent: Mr. Anup Kumar, Sr. Standing Counsel with Mr. Saurabh Jain, Advocate.**

**ORDER**  
**(Through Virtual Mode)**

**01.03.2021:** The matter could not be taken up for hearing as some part-heard matters are fixed for concluding the arguments. The appeal is assigned to Court No. III for hearing on **23<sup>rd</sup> March, 2021**.

Learned counsel for the Appellant submits that he has stumbled upon a recent judgment which is of relevance to the instant appeal. He seeks leave to place a copy thereof on record. He is permitted to file the same with copy provided to the other side.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*